

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/AT/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79 (1) (K) of the Electricity Act, 2003 for adoption of tariff for purchase of 100 MW of Solar Energy Corporation of India (SECI) which has been discovered through a transparent process by way of a competitive bidding guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of hearing : 6.8.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Kanupriya, Advocate, TPDDL
Shri Anoop Pandey, Advocate, TPDDL
Ms. Apoorva Mishra, Advocate, TPDDL
Ms. Anushree Bardhan, Advocate, SECI
Shri Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the direction of the Delhi Electricity Regulatory Commission vide order dated 1.3.2019, the present Petition has been filed by the Petitioner, Tata Power Delhi Distribution Limited, under Section 63 of the Electricity Act, 2003 for adoption of tariff for purchase of 100 MW Solar Power from Solar Energy Corporation of India Limited (SECI). Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.
3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately. The Respondent was directed to file its reply, by 16.8.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 21.8.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)